

**20th SURANA & SURANA NATIONAL CORPORATE LAW
MOOT COURT COMPETITION 2022-23**

&

**NATIONAL JUDGEMENT WRITING COMPETITION
ON CORPORATE LAW**

7 – 9 April 2023

MOOT

RULES

Joint Organiser



Surana & Surana
International Attorneys



Host & Joint Organiser



JSS Law College,
Mysore

YEARS

Venue

JSS Law College
New Kantharaje Urs Road
Kuvempunagar
Mysore – 570 023, Karnataka
Ph: 0821 – 2548244
Fax: 0821 – 2548243
Email: mootcourt.jsslcmysore@gmail.com

RULES AND REGULATIONS

I. AIM & PURPOSE

- a. The Surana & Surana National Corporate Law Moot has been conceived with the aim of creating opportunities for learning the development of jurisprudence on emerging trends in Corporate Law besides developing cutting edge skills in research, writing and advocacy.
- b. The judgment¹ writing competition will be a part of Surana & Surana National Corporate Law Moot Court Competition with the following principle and purpose.
 - i. A Judgment has a social and civic function besides the primary principle of promoting Rule of Law & upholding justice.
 - ii. To achieve the above, it must “*have clarity of thought, explain decision to the parties, communicate reasons for the decision to public and provide reason for an appeal court to consider*”.²
 - iii. To develop a well balanced judicious mind
 - iv. Prevent abuse of legal process (Full rules mentioned in Clause XVI)

II. Venue and Date

The 20th Surana & Surana National Corporate Law Moot Court Competition shall be held from **7 - 9 April 2023** at JSS Law College, New Kantharaje Urs Road, Kuvempunagar, Mysore – 570023, Karnataka. Prof. K S Suresh, The Chief Executive Officer, will be the National Administrator.

III. The competition shall be in the English language.

IV. Eligibility

- a. The competition is open for students who are studying LLB three year or five year course during the current academic year interested in Tax, Corporate and Commercial Laws and who belong to institutions that have been invited.
- b. Students of The Institute of Chartered Accounts of India & The Institute of Company Secretaries of India are also eligible to participate. **Students who have completed their law/Company Secretary/ Chartered Accountant degrees/courses are not eligible.**

¹ “The statement given by the Judge of the grounds of decree or order” Section 2 (9) of the Civil Procedure Code 1908

The official and authentic decision of a court of justice upon the respective rights and claims of the parties to an action or suit therein litigated and submitted to its determination(Black’s law Dictionary)

² *Speech delivered by the Honourable Justice Roslyn Atkinson, Supreme Court of Queensland, to the AIJA Conference, Brisbane, 13 September 2002.*

V. Team Composition

- a. Each team should consist of a minimum of 2 and maximum of 3 members. This number cannot be modified under any circumstances.
- b. There shall be 2 speakers and 1 researcher designated for each team. The researcher shall be allowed to argue with prior permission of the court and National Administrator in case of illness of the designated speakers.
- c. Each team will **be provided a competition team code** during orientation. Teams should not disclose the identity of their institution; such disclosure shall invite penalties including disqualification. The decision for the same shall be at the discretion of the National Administrator.

VI. Registration

- a. Online registrations are open from **25th January 2023**. The teams must register online by **10th March 2023**. Teams will have to register online at www.moot.in
- b. Participants will receive an automated system generated acknowledgement on successful submission of registration. Participants will receive an approval as acceptance of their request for participation latest by **11th March 2023 8:00PM** or earlier.

Option 1 - The Registration form cum Approval letter as provided in the rules duly signed & sealed by your university / college / moot society.

Option 2 - Upload both (i) & (ii) as described below together **as a single PDF**

(i) The Registration form cum Approval letter (without seal & signature) as provided in the rules duly filled along with

(ii) Scanned copy of authorisation letter with sign and seal from your university / college / moot society

or

An email communication from the official id (to be filled as notification email id during online registration process) of the institution, from your university / college / moot society to complete the registration process.

Note :

1. Signatories on the registration form should be any of the following :- Faculty-in-charge of MCA / MCS / MCC, Registrar, Dean, Principal, Director, Chancellor or Vice-Chancellor
- c. Registrations without the scanned copy of the approval letter from the college/institution/ university or duly attested registration form will not be valid
 - d. Soft copy of the registration and approval letter/ an email communication as a **single PDF** to be sent by email to: mootcourt.jsslcmysore@gmail.com marked as 20TH SURANA & SURANA NATIONAL CORPORATE LAW MOOT COMPETITION

AND JUDGEMENT WRITING COMPETITION 2022-23 REGISTRATION as subject of the mail latest by **12th March 2023**. **The provisional team code shall be allotted to the registered teams by Host University soon after receiving of registration particulars.**

VII. Orientation

There will be an Orientation Program for all the participants on **7th April 2023** (Friday) followed by draw of lots & exchange of memorials. Competition Team codes and side will be allotted during orientation only.

VIII. Rounds

There will be two preliminary rounds of arguments, an octa final, a quarterfinal, a semi-final and a final round. The organisers reserve the right to amend the schedule / rounds as per the number of participating teams.

Octa final will be conducted if the participation exceeds 30 teams

Quarter final will be conducted if the participation exceeds 16 teams

Preliminary Round

- a. There will be two preliminary rounds of arguments per team, once for applicant & another for respondent.
- b. No team will face each other more than once in the preliminary rounds.
- c. Each team will face a different bench in their second round of arguments.
- d. Preliminary rounds will be held on **8th April 2023** (Saturday), and the top sixteen / eight teams, will qualify for the Octa finals / Quarterfinals as mentioned above.
- e. Top sixteen / eight teams from the Preliminary Rounds will advance to the Octa / Quarter final rounds that will be decided on
 - a. Win points
 - b. Win points + Aggregate raw points
 - c. Win points + aggregate raw points (in case of tie minus memorial marks)

Memorial marks will be added to the scores of both the preliminary rounds only.

- f. The dress code shall be advocate's attire during the competition rounds
- c. The oral arguments need not be confined to the issues presented in the memorials

Octafinal / Quarterfinal / Semi Final Round / Final Round:

- a. Lots / power matching will decide the side of the arguments in Octafinals, Quarterfinals, Semifinals & Finals.
- b. The Octa final and Quarter final will be held on **8th April 2023**.
- c. The Semi final and Finals will be held on **9th April 2023**.

IX. Results (Announcement)

Results will be announced after the completion of rounds of all the teams in the preliminary/ Octa / quarter / semifinal rounds. The Final result and the winners of the various categories will be announced only during the valediction / prize distribution ceremony.

X. Memorials

The following requirements for memorials must be strictly followed. Non-conformities will be penalised:

- a. Each team must prepare memorials for both parties to the dispute (Petitioners and Respondent).
- b. The soft copy of the memorials (both Petitioner and Respondent) must reach the host institution (JSS Law College, Mysuru) for evaluation by **25th March 2023** latest by 5:00PM at mootcourt.jsslcmysore@gmail.com with copy to mootcourt@lawindia.com
- c. Late submission of soft copy of the memorials will be penalized by one point for every hour, maximum penalty not exceeding 20 points.
- d. The teams are requested to carry along 5 copies from each side of the Memorials with them and submit the same during orientation on **7th April 2023**. **The participants should not mention their team code or name of the institution they represent on the hard copy of the memorials. Further instructions on the memorials will be provided during the orientation.**
- e. Once the memorials have been submitted, **no** revisions, supplements, or additions will be allowed at the discretion of the National Administrator.
- f. The memorials have to be submitted on typed A4 size paper printed on one side and must contain:
 - The table of contents
 - The index of authorities
 - The statement of jurisdiction
 - The statement of facts (1 page only and argumentative statement of facts would attract penalties)
 - The statement of issues
 - The summary of arguments (not more than 1 page)
 - The arguments advanced (not more than 15 pages)
 - The prayer
- g. The font size should be 12 (doubles space) and for footnotes it should be 10 (single space) & double space between two foot notes.
- h. The memorials should be spiral / staple bound or stitched. Any other form of binding shall not be accepted.
- i. The memorial must have a margin measuring one inch on all sides of each page
- j. The page numbering should be on the top right side of each page.
- k. Covers must be placed on briefs as follows:

Petitioner: Light Blue Color; Respondent: Light Red Color.

Use of Cellophane sheets over the covers or inside will be penalized.

1. The cover page of the memorial must state the following
 - a. The cause title
 - b. Identify brief as Petitioners / Applicant & / Respondents as is applicable
 - c. Provisional team codes (see, Rule VI (d)) on the top right corner of Cover page.
- i. Identity of the institution shall not be revealed anywhere in the memorial. Violation of this provision shall result in penalties including deduction of marks or disqualification from the competition. The National Administrator's decision shall be final.
- j. The teams may submit a separate paper book of not more than 100 pages (printed on both sides), which will carry all the annexure and case laws that have been referred to in the memorial. The paper book will have a white cover. The teams will retain them and may be submit to the judges during the rounds through the court assistants for reference. Any identifying marks/seal of the college shall attract severe penalties including disqualification. There will not be any passing of notes to the judges. The paper book will have to take care of this requirement. The team will take them back after the respective rounds.

XI. Oral Round

Preliminary Round, Octafinals & Quarterfinals

- a. Each team will get a total of 30 minutes to present their case. This time will include rebuttal and sur-rebuttal time.
- b. The division of time is at the discretion of the team members, subject to a maximum of 15 minutes per speaker. Division of time shall be informed to the court officer before arguments begin.
- c. The oral arguments need not be confined to the issues presented in the memorials.
- d. Passing of notes to the speakers by the researcher during the rounds is allowed subject to the discretion of the Judges.
- e. The attendance of the researcher at the time of the oral pleading rounds is compulsory.

Semifinal & Final

- a. Each team will get 45 minutes to present their case that will include rebuttal and sur-rebuttal time
- b. The division of time is at the discretion of the team, with a maximum of 25 minutes per speaker.
- c. The oral arguments need not be confined to the issues presented in the memorials.
- d. The researcher shall sit with the speakers at the time of the orals.

XII. Scouting

Teams will not be allowed to observe the orals of any other teams. Scouting is strictly prohibited. Scouting by any of the team members shall result in disqualification from the competition.

XIII. Scoring

A. Orals

The parameters for judging the oral presentation on a scale of 0 – 100 points are:

- a. Knowledge of facts
- b. Logic and reasoning
- c. Organisation and clarity
- d. Persuasiveness
- e. Deference to the court
- f. Proper and articulate analysis of the issues arising out of facts
- g. Understanding of the legal principles directly applicable to the issues
- h. Ability to explain clearly the legal principles in general keeping to the time allotted
- i. Knowledge and use of legal sources and authorities and general principles of national law
- j. Ingenuity (ability to argue by analogy from related aspects of law)

B. Written Submissions (Memorials)

- a. The memorials shall be marked on a scale of 1-100 points each.
- b. Any revisions, supplements or additions to the memorials after submission shall attract severe penalties subject to the discretion of the National Administrator.
- c. Award of the points shall be based on the following parameters:
 - Neatness, legibility, no typographical errors or format errors
 - Logical progression of ideas
 - Effective use of headings to outline arguments
 - Understanding essential legal issues presented
 - Focus on essential (not collateral) issues
 - Clear, concise and unambiguous writing style
 - Forceful and persuasive presentation
 - Integration of facts into legal argument
 - Understanding of strengths and weaknesses of case
 - Discussion of viable alternative arguments
 - Understanding and analysis of authority
 - Proper use of citations and citation form
 - Effective use of authority to support arguments
 - Ability to distinguish adverse cases
- d. Non- compliance of the rules mentioned in Clause VII above shall attract severe penalties

XIV. Awards

- | | | |
|------|------------------------------|--------------|
| i. | Winning team | – Rs. 30,000 |
| ii. | Runner up team | – Rs. 15,000 |
| iii. | Best Memorial | – Rs. 10,000 |
| iv. | Best Student Advocate | – Rs. 10,000 |
| v. | Second Best Memorial | – Rs. 5,000 |
| vi. | Second Best Student Advocate | – Rs. 5,000 |

In addition to the above awards, plaques and certificates are given to other categories of winners.

All participants will be awarded participation certificates.

XV. Anonymity

- Student counsel may introduce her/himself to the court in the usual manner and may also state her/his names. However, the team's college / institution affiliation may not be mentioned at any time before the awards ceremony.
- Further, all team members, coaches, advisors, and observers shall refrain from identifying a team's school at any time and in any manner, including, but not limited to, wearing any identifying items, such as school clothing, ties, patches, or pins or carrying identifying material (such as a books with a college logo, or college seal).

XVI. Live Streaming of the Finals

- The organisers will arrange for the live streaming of only the finals of the competition.

XV. DECISION OF THE JUDGES SHALL BE FINAL AND BINDING.

XVI. Rules of the National Judgment Writing Competition on Corporate Law

- Title:** The competition will be called “Surana & Surana National Judgment Writing Competition on Corporate Law”.

This judgment writing competition will be a part of Surana & Surana National Corporate Law Moot Competition.

- Rules:** Besides the rules given below all relevant rules of the National Corporate Law Moot rules are applicable.
- Eligibility:** The teams participating in the Surana & Surana National Corporate Law Moot Court Competition.
- Structure:** The structure of the judgment will reflect the forum / court in which the moot case is set and argued
- Submission:**
 - The participant team must compulsorily submit to the administrator a judgment arising out of the National Corporate Law case in M S Word format not exceeding **3000 words** including footnotes, citations etc.

- b. The soft copy of the judgment must be submitted by way of email by 9th April 2023 10.00 a.m. @ mootcourt.jsslcmysore@gmail.com A soft copy of the same must be copied to mootcourt@lawindia.com

6. Evaluation criteria (based on application of principle & objective)

- i. Format (All the steps of a judgment)
- ii. Language and style (lucid expressions, brevity not at cost of clarity)
- iii. Facts in brief
- iv. Issues
- v. Application of law
- vi. Ratio Decidendi
- vii. Justification of decision
- viii. Operative order
- ix. Obiter dicta (the judge's mind)
- x. Creative interpretation of citations, facts, law and innovative approach

7. Prize and Certificates:

Winner: Rs. 25000/- Runner up: Rs. 15000/-

3rd and 4th best will be awarded certificates.

All the participants who have submitted the judgments would get participation certificates. The winners (winner / runner up) would be awarded respective individual certificates.

SSIA will have no further obligation regarding this competition.

8. Jury:

The results announced by the eminent juries will be final and no further representation will be entertained in this regard.

9. Results:

- a. Will be communicated by mail / email / posting on the websites of JSSLC / www.moot.in
- b. Winning entries will be uploaded www.moot.in / and in website of JSSLC, Mysore.
- c. Prize cheques and certificates will be sent by post to the respective winners.

XVII. Copyright

- a. The copyright over the memorials submitted for participation in the competition is assigned by participants and shall also vest completely and fully in JSS Law College, Mysore and Surana & Surana International Attorneys Chennai, in lieu of waiver of competition registration fees. The participants shall certify in writing the originality of materials contained therein and shall be responsible for any claim or dispute arising out of the further use and exhibition of these materials.

- b. Further use and exhibition of these materials, electronically or otherwise, shall be the exclusive right of Surana & Surana International Attorneys, Chennai and JSS Law College, Mysore and they shall not be responsible for any liability to any person for any loss caused by errors or omissions in this collection of information, or for the accuracy, completeness, or adequacy of the information contained in these materials.
- c. Distribution of these materials on affiliated websites such as www.moot.in does not constitute consent to any use of this material for commercial redistribution either via the Internet or using some other form of hypertext distribution. Links to the collection or individual pages in it are welcome.

XVIII. Accommodation, Food & Transport

(a) Accommodation (b) food and (c) transport between the hostel / hotel and the competition venue to the participating teams will be provided by JSS Law College, Mysore. The name and mobile number of the student volunteers in charge of transport / accommodation will also be made available after finalization. Teams should fill in their travel plan in the sheet available on page 12 positively so as to reach by 5.30 p.m. on **31st March 2023**.

XIX. The Administrator in-charge of the competition is **Mr. Preetam Surana**, Advocate & Head – Admin – Dispute Prevention and Resolution Practice and Head Academic Initiatives, Surana & Surana.

XX. **Any clarifications for the competition can be sought from:**

Regarding Submission of Memorials / Accommodation / Transport / etc.

Prof. M. P. Nagendramurthy,
Chairperson, Moot Court Committee,
JSS Law College
New Kantharaje Urs Road, Kuvempunagar
Mysore – 570 023, Karnataka
Ph: 0821 – 2548244; Fax: 0821 – 2548243
E-mail: nagendramurthy_law@rediffmail.com / nagendramurthymp@gmail.com

Regarding case & online registration

Mr. Preetam Surana
Advocate & Head – Admin, Dispute Prevention and Resolution Practice
Head, Academic Initiatives
Surana & Surana International Attorneys
Email: mootcourt@lawindia.com
Ph: 044 – 2812 0000, Fax: 91 – 44 – 2812 0001

Student coordinators:

- | | | |
|-----------------------|----------------|-------------------------------|
| 1. C Thapo Shreshta : | +91-8892309146 | cthaposhreshta@gmail.com |
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IMPORTANT DATES

Start of Online Registration	25th January 2023
Last date of Online Registration	10th March 2023
Last date for receiving soft copies of Reg. Form / Approval letter	12th March 2023
Last date for seeking clarifications to the case	20th March 2023
Last Date for Submission of Memorials soft copy (both petitioner and respondent)	25th March 2023 5 pm
Last date for submission of Travel Plans	31st March 2023
Submission of Memorials 5 (Five) hard copy (both petitioner and respondent)during Orientation (No markings, team code to be mentioned –Further instructions during Orientation)	7th April 2023
Orientation	7th April 2023
Prelim 1 / Prelim 2 / Octa Finals / Quarter Finals	8th April 2023
Submission of Judgment (soft copies by way email)	9th April 2023 10AM
Semifinals / Finals & Valedictory and Prize Distribution	9th April 2023

Date:

Registration form/ Approval letter
(Please fill in capital letters)

Undertaking

1. We hereby state that our participation complies with the rules and regulations of the competition.
2. We certify that the materials submitted/to be submitted are prepared by us and agree to indemnify the organizers, i.e. the Surana & Surana International Attorneys, Chennai and the JSS Law College, Mysore for any claim or dispute arising out of the further use and exhibition of these materials.

(All particulars must be given)

Name & Address of the participating Institution:

Notification Email:

Regd Mobile #:

Name of the participant	Gender	Course	Year / Semester	Signature

Seal & signature
of the Head of
the Institution

- a. E-mail: mootcourt.jsslcmysore@gmail.com & mootcourt@lawindia.com – The subject of the email must be “SURANA & SURANA NATIONAL CORPORATE LAW MOOT REGISTRATION” by **12th March 2023**

TRAVEL PLAN

1. Name of Institution -

2. Arrival Details -

a. Mode of Arrival: Train / Air / Bus _____

b. Train No./Bus No./Flight No. _____

c. Estimated Time of Arrival _____

3. Departure Details -

a. Mode of Arrival: Train / Air / Bus _____

b. Train No./Bus No./Flight No. _____

c. Estimated Time of Departure _____

4. Any other details:

YEARS

(Signature & Seal of the Head of the Institution)

Note: This Travel Form must reach JSS Law College on or before 31st March 2023 latest by 5.30 pm. Mail at mootcourt.jsslcmysore@gmail.com